

212 CRWP-2428-2021
LOVEPREET KAUR AND ANR VS STATE OF PUNJAB AND ORS

Present: Mr. Vishal Nehra, Advocate for the petitioners.

Mr. Atul Nanda, Advocate General, Punjab with
Ms. Monika Jalota, DAG, Punjab.

Mr. Baldev Raj Mahajan, Advocate General, Haryana with
Mr. Deepak Sabherwal, Addl. AG Haryana.

Mr. Puneesh Jindia, Member Secretary,
UT Legal Services Authority, UT Chandigarh.

Mr. Parmod Goyal, Member Secretary,
State Legal Services Authority, Haryana.

Mr. Ankur Gupta, Member Secretary
State Legal Services Authority, Punjab.

The matter is taken up for hearing through video conference due to COVID-19 situation.

Learned Advocate General, Punjab has filed inputs in which it is mentioned that there is a State Level Grievance Redressal Portal already existing. A new tab would be specifically created for assistance of the couples seeking protection. As easy access would be provided to the internet through 'One stop Sakhi Centre' which are already there at 22 Head Quarters for lodging grievances by such couples. A working mechanism is proposed whereby within 24 hours of receiving of the grievances, the same would be forwarded to the Deputy Commissioner who with the help of the Committee or the SSP concerned assess the threat perception within 48 hours and do the needful immediately thereafter. It is further mentioned that the scope of 24x7 two help line numbers would be expanded to include the couples who apprehend threat due to marrying against the wishes of the parents or the society.

It would be apposite to mention at this stage that if the inputs are implemented in its letter and spirit at the ground level, it would be a great help in such cases.

Let copy of this inputs be provided to the Advocate General, Haryana, Member Secretary State Legal Services Authority, Haryana, Punjab and UT Chandigarh and Sr. Standing counsel for Union Territory, Chandigarh and their inputs be also filed by the next date. In the meantime it is expected that the State of Punjab would go ahead for implementation of the steps suggested in the input report.

Adjourned to 27.5.2021.

23rd April, 2021
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(AVNEESH JHINGAN)
JUDGE



सत्यमेव जयते

